

संचालनालय स्वास्थ्य सेवायें

सतपुड़ा भवन, भोपाल, मध्यप्रदेश



क्र. / आई.डी.एस.पी. / 2021 / **1512** प्रति. भोपाल, दिनांक 24,09.2021

- 1. समस्त कलेक्टर, म.प्र।
- 2. समस्त अधिष्ठाता, चिकित्सा महाविद्यालय, म.प्र।
- 3. समस्त मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, म.प्र।
- 4. समस्त सिविल सर्जन सह मुख्य अस्पताल अधीक्षक, म.प्र।

विषयः COVID-19 मृत्यु के आधिकारिक दस्तावेज मृतक के परिजनों को देने के संबंध में दिशानिर्देश (माननीय सर्वोच्च न्यायालय द्वारा WP No. 539 एवं WP No. 554, 2021 में पारित निर्णय दिनांक 30.06.2021 के संदर्भ में।

संदर्भः DDG .DM Cell भारत सरकार का Office Memorendom क्र. F.No. C. 18018/11/2021-DMCell Government of India Ministry of Health & FW (Disaster Management Cell) Nirman Bhawan, New Delhi Dated the 3rd September 2021

--0--

उपरोक्त विषयान्तर्गत लेख है कि F.No. C. 18018/11/2021-DMCell Government of India Ministry of Health & FW (Disaster Management Cell) Nirman Bhawan, New Delhi Dated the 3rd September 2021 भारत सरकार स्वास्थ्य और परिवार कल्याण मंत्रालय और भारतीय चिकित्सा अनुसंधान परिषद (ICMR) के द्वारा COVID-19 Official Document for COVID-19 Death के माध्यम से Hon'ble Supreme Court directions vide orders dated 30.06.2021 के अनुपालन में WP (सिविल) संख्या 539 और WP (सिविल) 2021 का 554 अनुसार कोविड—19 से ह्ये मृत्यू प्रकरणों के संबंध में सरलीकृत विशिष्ट दिशानिर्देश जारी किये गये है।

• पृष्ठभृमि:-

माननीय सर्वोच्च न्यायालय द्वारा Writ Petition (Civil) संख्या 539 और 2021 की 554 में केंद्र सरकार को निर्देशित किया गया कि वह मृतक के परिवार के सदस्यों को COVID—19 मृत्यु से संबंधित Official Document प्रदाय करने के लिए सरलीकृत दिशानिर्देश जारी करे। वैश्विक महामारी कोविड—19 के कारण मृत्यु प्रकरणों की रिपोर्टिंग हेतु Indian Council of Medical Research (ICMR) तथा Ministry Of Health And Family Welfare भारत सरकार द्वारा विश्व स्वास्थ्य संगठन (WHO) के दिशा—निर्देश तथा विश्व स्तर पर की जा रही सर्वोत्तम प्रथाओं को संज्ञान में लेते हुए निर्देश जारी किये गये है।

माननीय सर्वोच्च न्यायालय के आदेशानुसार ऐसे दिशा—िनर्देश उन परिवारों के सदस्यों, जिनके परिवार में कोविड—19 महामारी से मृत्यु हुई है, को appropriate authority द्वारा जारी किये गये Cause of Death / Official Document के Medical Certificate में correction हेतु समाधान के संदर्भ में है।

• मार्गदर्शक सिद्धांत

1. COVID—19 प्रकरण उन्हें कहा जायेगा —

O RT-PCR/Molecular Tests/Rapid Antigen Test कोविड—19 पॉजिटिव पाये गये हो।

 चिकित्सक द्वारा किसी अस्पताल में रोगी को भर्ती कर जॉच तथा उचित उपचार की सुविधा प्रदान करते हुए Clinical लक्षणों के आधार पर कोविड—19 निर्धारित किया जाता है।

2. व्यक्ति COVID—19 टेस्ट में पॉजिटिव आया हो परन्तु उसकी मृत्यु Poisoning, आत्महत्या, हत्या, दुर्घटना के कारण हुई हो तो ऐसे प्रकरण को COVID—19 की मृत्यु के रूप में नहीं माना जाएगा।

• COVID-19 परिदृश्य आधारित दृष्टिकोण और हस्तक्षेप -

1. Birth and Dealth Registration (RBD) Act, 1969 के अन्तर्गत निम्नांकित को COVID-19 संक्रमण से हुई

मृत्यु के रूप में माना जाएगा-

i- ऐसे COVID—19 प्रकरण जो ठीक नहीं हुए तथा चिकित्सालय में या घर पर उनकी मृत्यु हो गई हो तथा Section 10 के अन्तर्गत जहां फॉर्म 4 और 4A में मृत्यु के कारण का Medical Certification of Cause of Death (MCCD) Registering Authority को जारी किया गया है, को Birth and Dealth Registration (RBD) Act, 1969 के अन्तर्गत, COVID—19 मृत्यु के रूप में माना जाएगा।

ii- भारतीय आयुर्विज्ञान अनुसंधान परिषद (ICMR) के अध्ययन के अनुसार, कोविड—19 Test के पॉजिटिव आने के 25 दिनों के भीतर कुल मृत्यु प्रकरणों के 95% रोगियों की मृत्यु होती हैं। कोविड—19 Positive को अधिक व्यापक तथा समावेशी बनाने के लिए क्लिनिकल परीक्षण द्वारा कोविड—19 से संक्रित मरीज माना गया हो अथवा कोविड—19 हेतु कराई गई जॉच में कोविड संक्रित पाया गया हो उनकी परीक्षण की तारीख से या तारीख से 30 दिनों के भीतर होने वाली मृत्यु (भले ही मृत्यु अस्पताल / इन—पेशेंट सुविधा के बाहर हुई हो।) को 'COVID—19 के कारण होने वाली मृत्यु' के रूप में मान्य किया जाएगा।

iii- अस्पताल / इन—पेशेंट सुविधा में भर्ती किया गया COVID—19 प्रकरण जो 30 दिनों से अधिक समय तक लगातार भर्ती रहा हो, और उसकी मृत्यु हो गई, को COVID—19 मृत्यु के रूप में माना जाएगा।

- iv- ऐसे मृत्यु प्रकरणों को जहां Medical Certification of Cause of Death (MCCD) उपलब्ध नहीं है या मृतक के परिजन MCCD (फॉर्म 4/4A) में दी गई मृत्यु के कारण से संतुष्ट नहीं हैं, और जो पूर्व में उल्लेखित परिदृश्य में शामिल नहीं हैं के निराकरण हेतु जिला स्तर पर एक समिति का गठन किया जाना सुनिश्चित किया जाए। उक्त समिति में
 - Additional District Collector,

O Chief Medical and Health Officer (CM&HO),

- O Medical College के HOD Medicine (यदि कोई जिले में मौजूद है)
- o एक Subject expert, सम्मिलित होंगे।

उक्त समिति निम्न निर्देशों के अन्तर्गत कार्य करेगी :--

1. मृतक के परिजन COVID—19 मृत्यु के लिए Appropriate Official Document जारी करने के लिए जिला कलेक्टर को याचिका प्रस्तुत करेंगे।

2. उपरोक्त जिला स्तरीय समिति द्वारा सभी तथ्यों के उचित परीक्षण और सत्यापन के बाद इन दिशानिर्देशों के साथ संलग्न प्रारूप में COVID—19 मृत्यु के लिए Official Document जारी किए जाएंगे।

3. COVID—19 मृत्यु के Official Document को Death Certificate जारी करने वाले प्रदेश के Chief Registrar और जन्म और मृत्यु के रिजस्ट्रार को भी सूचित किया जाएगा।

4. समिति मृतक के परिजनों की शिकायतों की भी जांच करेगी, और आवश्यक उपचारात्मक उपाय (Remedial Measures) प्रस्तावित करेगी। साथ ही इन दिशा—निर्देशों के अनुसार तथ्यों का सत्यापन करने के बाद COVID—19 मृत्यु के लिए Amended Official Document जारी करेगी।

5. COVID—19 से हुई मृत्यु के संबंध किये गये आवेदन/शिकायत प्राप्ती के 30 दिनों के भीतर आवेदनों का निराकरण किया जायेगा।

अतः उपरोक्तानुसार कोविड—19 मृत्यु प्रकरणों के संबंध में जारी दिशा—निर्देशों का पालन किया जाना सुनिश्चित करें।

संलग्नः-उपरोक्तानुसार

(आकाश त्रिपाठी) स्वास्थ्य आयुक्त सह सचिव संचालनालय स्वास्थ्य सेवायें, म.प्र.

पृ.क./आई.डी.एस.पी./2021/15 13 प्रतिलिपि:- कृपया सूचनार्थ।

भोपाल, दिनांक:- 24/09/2021

- 1. अपर मुख्य सचिव, म.प्र. शासन, लोक स्वास्थ्य एवं परिवार कल्याण विभाग, मंत्रालय, म.प्र.।
- 2. समस्त संभागीय आयुक्त, म.प्र.।
- 3. मिशन संचालक, एन.एच.एम., भोपाल, म.प्र.।
- 4. संचालक, स्वारथ्य सेवायें, संचालनालय स्वारथ्य सेवायें, म.प्र.।
- 5. समस्त क्षेत्रीय संचालक, स्वास्थ्य सेवाऐं, म.प्र.

स्वास्थ्य आयुक्त सह सचिव संचालनालय स्वास्थ्य सेवायें, म.प्र.

Supreme Court Matter

6859

06/9/2021



No. 8/2/2017 – VS (MCCD)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE REGISTRAR GENERAL, INDIA
S. Division, West Block – I. R.K. Puram, New Dolhi –

V.S. Division, West Block –I, R.K. Puram, New Delhi – 110066 E-mail: manojlSS9.rgi@gov.in

Dated: 03-09-2021

CIRCULAR

Subject: Guidelines to provide a copy of Medical Certificate of Cause of Death (MCCD) to the next of kin of deceased in compliance to the Hon'ble Supreme Court Judgement dated 30th June 2021.

Your attention is invited to the guidelines issued by the Ministry of Health and Family Welfare (M/o H&FW), Government of India vide F.No.C.18018/11/2021-DMCell dated 30.08.2021 in compliance to Hon'ble Supreme Court judgement dated 30th June 2021 in Writ Petition (Civil) No. 539 and 554 of 2021. A copy of the above mentioned guidelines is attached herewith for ready reference.

As you are aware that under section 10 of the Registration of Births and Deaths (RBD) Act, 1969, the medical practitioner attending the deceased at the time of last illness, issues a Medical Certificate of Cause of Death (MCCD) in Form 4 for hospital in-patients or Form 4A for non-institutional deaths. The Registrar under State/UT Rule (Model Rule 7 framed under section 10(3) of the RBD Act) is required to forward Form 4/4A to the Chief Registrar or the officer specified by him in this behalf by the 10th of the month immediately following the month to which the certificates relate.

3. In view of the Hon'ble Supreme Court judgement dated 30th June 2021 in Writ Petition (Civil) No. 539 and 554 of 2021 and the above mentioned guidelines of M/o H&FW, Government of India dated 30.08.2021, you are requested to issue direction to all registration authorities under your

m --

Page 1 of 2

-6.3% ७ अमुस / लो.स्वा. / 202) दिनांक 7 | ९ | ८ ।

xcs (Hee

6/9

charge, to provide a copy of Medical Certificate of Cause of Death (Form 4/4A), on request, to the next of kin of the deceased, if available with the Registrar. In case it is not available with the Registrar, he shall get it from the Chief Registrar or the officer specified by him in this behalf under the said State/UT Rule (Model Rule 7) and make it available to the next of kin of the deceased. The Registrar may also mention the name of the next of kin of deceased along with the date in the remarks column of the respective death register to whom the copy of the MCCD (Form 4/4A) has been provided.

- A copy of direction issued in this regard may be sent to this office for 4 record
- This issues with the approval of Registrar General and Census 5. Commissioner, India. my nom

Encls: As above

(Manoj Kumar) Deputy Registrar General

To,

The Chief Registrar of all States/UTs

Copy to:

1. Home Secretary, Government of India

- 2. Secretary, Department of Health and Family Welfare, Govt. of India
- 3. The Chief Secretary, States / UTs
- 4. Member Secretary, NDMA, Government of India
- 5. Director General, ICMR, Government of India

Internal circulation:

- 1. PS to RGI & CC / Add. RGI / DDG
- 2. Deputy Registrar General (CRS)
- 3. Director of all DCOs
- 4. Technical Director (EDP)

F. No. C.18018/11/2021-DMCell Government of India Ministry of Health & FW (Disaster Management Cell)

> Nirman Bhawan, New Delhi Dated the 3rd September 2021

OFFICE MEMORANDUM

In pursuance of Hon'ble Supreme Court directions vide orders dated 30.06.2021 in the in W. P. (C) No. 554/2021 titled Reepak Kansal Vs. Union of India & Ors. and W. P. (C) No. 539/21 titled Gaurav Kumar Bansal Vs. Union of India & Ors, wherein Hon'ble Supreme Court has directed to issue simplified guidelines for issuance of Death Certified/official document stating the exact cause of death, i.e., "Death due to Covid-19", to the family members of the deceased who died due to Covid-19, I am to enclose herewith "Guidelines for Official Document for COVID19 Death".

This issues with the approval of Competent Authority.

(Dr. Pradeep Khasnobis) 3/C

Tel: 011-23060777

Enclosure as above

Addl. Chief Secretary (Health)/Principal Secretary (Health) of all States & UTs

Copy for information to:

- 1. Sr. PPS to Sec (H)
- 2 Sr PPS to Member Secretary, NDMA,
- 3. Sr.PPS to Sh. Govind Mohan, Addl. Secretary, Ministry of Home Affairs
- 4. Sr. PPS to AS (H)
- 5. Sr, PPS to JS (LA)

Government of India

Ministry of Health & Family Welfare & Indian Council of Medical Research
Guidelines for Official Document for COVID19 Death
(Issued in compliance to the Hon'ble Supreme Court order dated 30.06.2021 in
WP(Civil) No. 539 and WP (Civil) 554 of 2021)

I. Background

Since the beginning of the Covid-19 pandemic, Indian Council of Medical Research (ICMR) and Ministry of Health & Family Welfare have been issuing specific guidelines to States/UTs based on World Health Organization's (WHO) guidelines & global best practices on reporting Covid deaths. Relevant officers in States/UTs have also been trained on correct recording of deaths related to Covid-19. Hon'ble Supreme Court in Writ Petition (Civil) No. 539 and 554 of 2021 directed the Central Government to issue simplified guidelines for issuance of Official Document relating to COVID-19 deaths to the family members of the deceased, who died due to COVID-19. Hon'ble Court had directed that such guidelines may also provide the remedy to the family members of the deceased who died due to COVID-19 for correction of the Medical Certificate of Cause of Death/Official Document issued by the appropriate authority.

2. Guiding Principles

- i. COVID-19 cases, for the purpose of these Guidelines, are those which are diagnosed through a positive RT-PCR/ Molecular Tests/ RAT <u>OR</u> clinically determined through investigations in a hospital/ in-patient facility by a treating physician, while admitted in the hospital/ in-patient facility.
- Deaths occurring due to poisoning, suicide, homicide, deaths due to accident etc. will not be considered as COVID-19 deaths even if COVID-19 is an accompanying condition.

3. Scenario based approach and interventions

- i. COVID-19 cases which are not resolved and have died either in hospital settings or at home, and where a Medical Certificate of Cause of Death (MCCD) in Form 4 & 4 A has been issued to the registering authority, as required under Section 10 of the Registration of Birth and Death (RBD) Act, 1969, will be treated as a COVID-19 death. Registrar General of India (RGI) will issue necessary guidelines to Chief Registrars of all States/UTs.
- ii. As per the study by Indian Council of Medical Research (ICMR), 95% deaths take place within 25 days of being tested Covid positive. To make the scope broader and more inclusive, deaths occurring within 30 days from the date of testing or from the date of being clinically determined as a COVID-19 case, will be treated as 'deaths due to COVID-19', even if the death takes place outside the hospital/ in-patient facility.
- iii. However, a COVID-19 case, while admitted in the hospital/in-patient facility, and who continued as the same admission beyond 30 days, and died subsequently, shall be treated as a COVID-19 death.
- iv. In cases where the MCCD is not available or the next of kin of the deceased is not satisfied with the cause of death given in MCCD (Form 4/4A), and which are not covered by the aforesaid scenarios, the States/ UTs shall notify a Committee at district level consisting of Additional District Collector, Chief Medical Officer of Health (CMOH), Additional CMOH/ Principal or HOD Medicine of a Medical College (if one exists in the district) and a subject expert, for issuance of the Official Document for COVID-19 Death. The Committee will follow the procedure outlined below:

- a. The next of kin of the deceased shall submit a petition to the District Collector for issuance of the appropriate Official Document for COVID-19 Death.
- b. The Official Document for COVID-19 Death will be issued in the format annexed to these Guidelines by the aforesaid district-level Committee after due examination and verification of all facts.
- c. The Official Document for COVID-19 Death shall also be communicated to Chief Registrars of States/UTs and Registrar of Birth and Death, who issued the death certificate.
- d. The Committee shall also examine the grievances of the next of kin of the deceased, and propose necessary remedial measures, including issuance of amended Official Document for COVID-19 Death after verifying facts in accordance with these guidelines.
- The applications for issuance of Official Document for COVID-19
 Death and for redressal of grievances shall be disposed off within 30 days of submission of the application/ grievance.

Bahan Braigair

[Prof. (Dr.) Balram Bhargava]
Director General,
Indian Council of Medical Research

(Rajesh Bhushan) Secretary Ministry of Health & Family Welfare

ICMR: COVID-19 Deaths in India, a brief summary

Background

Since its emergence in Wuhan, China in November 2019, severe acute respiratory syndrome coronavirus 2 (SARS-CoV-2), the causative agent of the disease COVID-19, has spread rapidly around the world. India detected the first case of SARS-CoV-2 infection in the country in the last week of January, 2020. This was followed by the beginning of the first wave, which lasted for about 9 months. A total of 11 million cases and 0.157 million deaths were reported from India during this period with a peak of daily reporting of cases of over 4, 00,000 attained in mid-September, 2020. The current understanding of COVID-19 in India comes largely from disease surveillance, epidemiologic studies and modeling exercise. The first wave was relatively mild compared to the second wave that followed, from mid-February 2021 onwards, and exhibiting a more explosive spread across the country. Clinical severity in terms of shortness of breath and mortality were experienced in larger proportion during the second wave compared to the first one.

In order to help decide upon the number of days to be considered for ascertainment of death related to COVID, the present document examined mortality series data specific to India.

Databases used to create mortality series pertaining to India

Two databases, as follows, were used to merge the necessary information for creation of mortality series:

- a) Death related data maintained by MoHFW in COVID-19 India Portal
- b) ICMR COVID-19 testing database for SARS-CoV-2.

ICMR-Identification number, which is a common attribute in both the databases, was used to achieve the necessary merger. This helped create a mortality series and assess the time period within which a recorded death took place following the first positive swab test date in this series.

Examination of mortality series from within India

SARS-CoV-2 virus – the causative organism of COVID-19 – results in an acute respiratory viral infection. Data from a cohort of individuals testing positive for SARS-CoV-2 infection during the second half of 2020 were examined to map the time over a period of three months from being test positive within which deaths (71, 982) occurred.

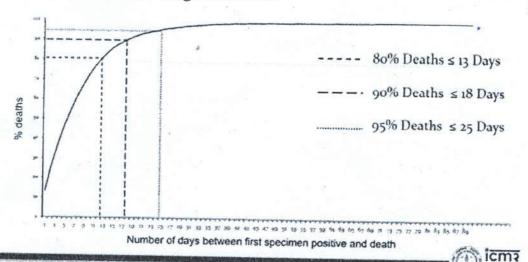
Days elapsed following the first swab positive date and before death

¹ World Health Organization. WHO Coronavirus (COVID-19) Dashboard. Available from: https://covid19.who.int/region/searo/country/in, accessed on May 31, 2021.

² Plausibility of a third wave of COVID-19 in India: a mathematical modeling based analysis. Indian Journal of Medical Research DOI: 10.4103/ijmr.ijmr_1627_21

While cumulative number of deceased individuals were plotted against the number of days elapsed between the first positive swab date and death, clearly two to four weeks time appeared to be crucial. The following graphical (Figure 2) representation quantifies this finding.

Cumulative coverage of deaths



OFFICIAL DOCUM	MENT FOR COVID-19 DEATH
(Issued in compliance to the Hon ble Supre	eme court Judgement dated 30 th June 2021 in WP(Civil) WP(Civil) 554 of 2021)
at	Shri
Place of issue	Name and signature of the Chairman of CDAC
Place of issue	Date of issue
То:	
 The family member of the deceased (2. Registrar of Birth & Death, who issue Chief Registrar of Birth & Death of th 	Name & address), who applied to the CDAC. ed the death certificate ne concerned State/UT